

**Central Administrative Tribunal  
Jaipur Bench, Jaipur**

**O.A. No.507/2014**

Date of decision: 06.02.2020

**Hon'ble Mr. Suresh Kumar Monga, Member (J)  
Hon'ble Mr. A. Mukhopadhyaya, Member (A)**

Bhanwar Lal Jat, s/o Late Shri Suwa Lal Jat, aged about 33 years, Resident of Village Samalpura, Post Sardulpura, Tehsil Samber Lake, District Jaipur. ...Applicant.

(By Advocate: Sh. Amit Mathur for Sh. Anurag Kulshreshtha)

Versus

1. Union of India through General Manager, North Western Railway, Jawahar Circle, Jagatpura, Jaipur.
2. Divisional Railway Manager, North Western Railway, Power House, Jaipur. ...Respondents.

(By Advocate: Shri Anupam Agarwal)

**ORDER (ORAL)**

**Per: Suresh Kumar Monga, Member (J):**

The present original application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the following relief:

- (i) By an appropriate order or direction, the impugned orders dated 06.01.2012 (Annexure-A/1), 19.01.2012 (Annexure-A/2) & 11.09.2013 (Annexure A/3) may kindly be quashed and set aside and respondents be directed to reinstate the applicant in service with all consequential benefits including the seniority and back wages with 12% p.a. interest.  
(ii) Any other order which appears to be just and correct in the interest of justice may also be passed."
2. At the very outset, Shri Amit Mathur appearing as proxy for Shri Anurag Kulshrestha, learned counsel for the applicant stated

(2)

that the applicant would be satisfied if a direction is issued to the respondents to revisit their orders dated 06.01.2012 (Annexure A/1) and 19.01.2012 (Annexure A/2) and pass the fresh orders in the light of a judgment of the Hon'ble Supreme Court in the case of **Avtar Singh vs. Union of India & Others** (2018) 1 SCC 268.

3. Keeping in view the aforesaid limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to respondents to revisit the orders dated 06.01.2012 (Annexure A/1) and 19.01.2012 (Annexure A/2) and pass a reasoned and speaking order while keeping in view the principles laid down by the Hon'ble Supreme Court in **Avtar Singh** (supra). A further direction is issued that before taking any decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of three months from the date of receipt of a certified copy of this order.

5. Ordered accordingly. No order as to costs.

(A.Mukhopadhyaya)  
Member (A)

(Suresh Kumar Monga)  
Member (J)

/kdr/